IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-335/ND/2017

In the matter of:

Express Hospitality (P) Limited

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Aujani Kr, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Company Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Department.

ORDER

Ld. authorized representative for the petitioner is present. Ld. Company Prosecutor is also present and represents that in compliance with the Order dated 29.11.2017 passed by this Tribunal, the observations/reply of the respondent ROC have been filed. Ld. Standing Counsel for the Income tax Department is also present and represents that she is yet to receive copy of the Petition and its annexure. Let the same be served by the Petitioner on her. However, it is represented by the Ld. authorized representative for the petitioner that the same has been duly dispatched by him on 29.12.2017.

Let the Income tax Department respond to the Petition and its annexures within a period of three weeks from today (15.1.2018).

List on 13.2.2018.

(K. VAKADHARAJAN) MEMBER (JUDICIAL)

Surjit